

(3)

F. No. 14-21/CESTA T/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-21/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Aslam Khan (No. NIL dated -) **received**, in this office on 14.05.2019, under RTI Act 2005, the information received from **Dy. Registrar (Excise Branch)** containing 117 pages is enclosed herewith for your reference please.

It is stated that you have already submitted IPOs of Rs. 500 as copying charges for RTI information. Now the fee of coping charges of information is 117 x 02 = Rs. 234/- (02 per page). The remaining IPOs of amount Rs 250. is returned herewith to you. (IPO Nos. 95G 744520, 95G 744322, 95G 744327, 95G 744328, 95G 744329)

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

21/5/19
ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE
APPELLATE TRIBUNAL
NEW DELHI-110066


CPIO
CESTAT, New Delhi
Date: 21.05.2019

To,

- o/c
1. Sh. Aslam Khan
320, Tulsi Vihar,
Behind SBI Zonal Office,
City Centre, Gwalior-474011

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CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.
Excise [DB]

²¹
CPIO I.D No. 14-16/2019

Dated : 20/05/2019

Subject: RTI application No. NIL dated 08/05/2019/2019 filed by Sh. Aslam Khan
(CPIO ID No.14-21/2019 dated 15/05/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to
the Excise Appeal Branch is as under:-

7 (1 to 3) In this connection, please find enclosed herewith the photo copy of
Appeal Stay/Misc./final orders, notices, High Court Order,
Vakalatnama and complete sets of Stay/Misc. applications & appeal
Nos. E/1063-1064/2012-EX consisting total 86+31=117pages .

CPIO is requested to transmit the same to the applicant.


(MOHINDER SINGH)
Deputy Registrar(Judl.)

To,

The Accounts Officer/CPIO,
Delhi.


2015

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F. No. 14-21/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-21/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Aslam Khan (No. NIL dated -) **received**, in this office on 14.05.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-21/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 29.05.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 15.05.2019

For Compliance to:

- 1. Dy. Registrar (Excise Appeal Branch**

Copy to: (For Information)

- Sh. Aslam Khan
320, Tulsi Vihar,
Behind SBI Zonal Office,
City Centre, Gwalior-474011

Thanked
H.S. Excise D.O.
M. Anand
Information as sought by the applicant which is being provided.
15/5/19

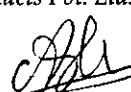
15/5/19
ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

TD → 14-21/2019 (CESTAT)

FORM - 1

RIGHT TO INFORMATION ACT

[Application under Section 6 (1) of Right to Information Act]

1.	Name of applicant	M/s Gahoi Tobacco Products Pvt. Ltd. C/o Aslam Khan, Bawan Payaga, Nai Sadak, Lashkar, Gwalior-474001 (M.P.)
2.	Postal Address/email/fax (On which the information is sought)	320, Tulsi Vihar, Behind S.B.I. Zonal Office, City Centre Gwalior-474011 (M.P.)
3.	Telephone/Mobile number	9826654067
4.	Date of Application	08.05.2019
5.	Name of the office	Public Information Officer O/o Registrar, Customs, Central Excise & Service Tax, Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi-110066
6.	Information sought	As mentioned against Sr. No. 7.
7.	Copy/inspection/copy of record	In the matter of Hon'ble Tribunal's Final Order No.52765-52766/2017 dated 06.04.2017 passed in Excise Appeal No.1063-1064 of 2012 filed by M/s Gahoi Tobacco Products Pvt. Ltd., 465, Functional Industrial Area, Patparganj, Delhi against Order-In-Original No.09/2012 dated 12.01.2012 passed by the Commissioner of Central Excise, Delhi-II. 1. Please provide the legible copy of Complete set of Appeal Memo and its all enclosures filed in the appeal mentioned <i>supra</i> , (since the same are not readily available with the applicant Noticee to enable them to appear for P.H. fixed in Denovo proceeding by the Commissioner with proper defense and documents). 2. Also Please provide legible copy of complete set of Cross Objection/Replies filed by the department/respondent against above Appeal filed by the applicant. 3. All the documents connected to Excise Appeal No.1063-1064 of 2012.
8.	Fee paid along with application	One I.P.O. of Rs.10/- Ten I.P.O. of Rs.50/- each totaling to Rs.500/-.
9.	Whether applicant belongs to BPL	No
Enclosed : [1] One I.P.O. (Rs.10/- against RTI application fee). [2] Ten I.P.O. (Total Rs.500/-- against RTI copying fee).		For Gahoi Tobacco Products Pvt. Ltd.  Aslam Khan Director & Authorized Signatory
Acknowledgement		
1.	Date of receipt of application	_____
2.	Next date of appearance of applicant in respect of the information sought	_____
3.	Concerned Department/Section form which the sought information will be available (Authorised by Public Information Officer/Ass. Public Information Officer)	_____
Date :		Signature of recipient
Place :		Designation (Rubber Stamp)

14/05/2019

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ASL